

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA no.88/Nag./2024
(Assessment Year : N.A.)

ITA no.89/Nag./2024
(Assessment Year : N.A.)

Smt. Barjibai Bharirath
Rander Charitable Trust
1, Sarvodaya Cloth Market
Gandhibagh, Nagpur 440 002
PAN – AAFTS2716Q

..... Appellant

v/s

Commissioner of Income Tax
Exemption, Pune

..... Respondent

Assessee by : None
Revenue by : Shri Sandipkumar Salunke

Date of Hearing – 26/11/2024

Date of Order – 28/11/2024

ORDER

PER V. DURGA RAO, J.M.

These appeals by the assessee are against the impugned orders of even date 04/08/2023, passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, [*learned CIT(A)*].

2. When these appeals were called for hearing, none appeared on behalf of the assessee. However, the assessee, vide letter dated 18/01/2024, a copy of which is placed on record, has prayed for withdrawal of appeals. The

learned Departmental Representative has no objection for withdrawal of appeals by the assessee. Consequently, we treat these appeals as withdrawn.

2. In the result, appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 28/11/2024

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 28/11/2024

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Nagpur; and
- (5) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur